

DRDA on the basis of certificates issued by Block authorities after verification of the end use of the credit extended by the RRB. In one case the borrower insisted on disbursement in cash and hence could not be financed and in the other case sinking of big tube well was not successful. As regards complaint about issuance of notices for repayment of undisbursed loans, it is reported that there was one such instance which had happened due to negligence of branch staff. NABARD is advising the RRB to take appropriate disciplinary action against the erring officials. With regard to systems and procedures followed by the RRB, NABARD has directed its Regional Office at Patna to undertake a study in a few other RRBs in the area so that suitable guidelines could be issued to all concerned.

#### Financial Jam in Indian Banks in U.K.

931. SHRI NAWAL KISHORE  
SHARMA :

SHRI HARIKESH BAHADUR:  
SHRI ASHFAQ HUSSAIN :

Will the Minister of FINANCE be pleased to state :

(a) whether it has come to the notice of the Government that several Indian banks in the U.K. are in a financial jam and have accumulated liabilities running into several hundred crores of rupees ;

(b) if so, the full details in this respect;

(c) whether it has also come to the notice of Government that some of these banks advanced money to businessmen of Indian origin trading with their world countries such as Nigeria and Sudan against inadequate securities; and

(d) the reaction of Government in the matter and the action taken against the officers of these banks responsible for this state of affairs ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARY) : (a) to (d) In accordance with the provisions of the statutes governing the nationalised banks and in accordance with the practices and usages customary among bankers, the information relating to or affairs of a constituent cannot be divulged. However, it may be stated that the Reserve Bank of India is looking into the matter and suitable action will be taken based on the outcome of the enquiry.

#### Circulation of Fake 100-Rupee Notes

932. SHRI NAVAL KISHORE  
SHARMA :

SHRI RAM VILAS PASWAN :  
SHRI SUSHIL BHATTA-  
CHARYYA :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that fake 100-rupee currency notes are still in circulation;

(b) the number and other particulars of persons arrested engaged in printing and circulating fake currency notes;

(c) the number of fake currency notes seized so far in the current financial year; and

(d) the steps taken to educate the people to identify fake currency notes through mass media?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARY) : (a) Reports of detection of counterfeit notes of Rs. 100 denomination continue to be received by the Central Bureau of Investigation from States and Union Territories, which suggest that such notes are still in circulation.

(b) and (c) The Central Bureau of